

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF EDWEENA REAL ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Edweena Real Estate Private Limited
2.	Date of incorporation of Corporate Debtor	10 th June 2015
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U70102MH2015PTC265384
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	Office No. 612, B2B, Centre Cabin B, 6th Floor, Bhd. Malad Industrial Estate, Kachpada, Malad West Mumbai - 400064 Maharashtra, India
6.	Insolvency Commencement Date in respect of the Corporate Debtor	January 22, 2024 (Copy of the order received by IRP on January 25, 2024)
7.	Estimated date of closure of Insolvency Resolution Process	July 20, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Jayesh Natvarlal Sanghrajka Reg. No.: IBBI/IPA-001/IP-P00216/2017-2018/10416 AFA No. AA1/10416/02/250924/106031 valid till 25.09.2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 405 - 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 E-mail id: Jayesh.sanghrajka@incorpadvisory.in
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: 405 - 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 Correspondence e-mail id: cirp.erpl@gmail.com
11.	Last date for submission of claims	08 February 2024 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub - section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable

J. N. Sanghrajka

13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Edweena Real Estate Private Limited vide order no. CP (IB) 988/MB/2023 dated January 22, 2024 (Date of receipt order by Interim Resolution Professional is January 25, 2024)

The creditors of Edweena Real Estate Private Limited, are hereby called upon to submit their claims with proof on or before **08 February 2024** to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA

Submission of false or misleading proofs of claim shall attract penalties.



CA Jayesh Natvarlal Sanghrajka

Interim Resolution Professional of Edweena Real Estate Private Limited

Registration Number: IBBI/IPA-001/IP-P00216/2017-2018/10416

AFA: AA1/10416/02/250924/106031 valid till 25.09.2024

E-mail Id registered with IBBI: Jayesh.sanghrajka@incorpadvisor.in

Process specific address for correspondence:

Incorp Restructuring Services LLP,

Registration Number: IBBI/IPE/0129

405-407, Hind Rajasthan Building, D. S. Phalke Road,

Dadar East, Mumbai 400014

Process specific email id for correspondence: cirp.erpl@gmail.com

Process Website: <https://incorp restructuring.com>

Date: January 28, 2024

Place: Mumbai